

**Annexure - 6**

Name of the Corporate Debtor: Epitome Residency Private Limited; Date of commencement of CIRP: 12/06/2023; List of creditors as on: 12/12/2023

**List of Operational Creditors (Employees)**

Sr. No	Name of Authorised Representative, if any	Name of Employee	Details of Claim Received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any
			Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1		Ravinder Singh Rawat	29-06-2023	50,55,875	35,03,282	Employees dues	No	-	-	-	15,52,593	-	
2		Ambrose Raju Nadar	29-06-2023	8,91,944	3,78,748	Employees dues	No	-	-	-	5,13,196	-	
3		Vivek Vinod Jani	29-06-2023	31,43,759	-	Employees dues	No	-	-	-	31,43,759	-	
4		Karan Baban Shedge	29-06-2023	3,53,225	1,09,464	Employees dues	No	-	-	-	2,43,761	-	
5		Jigar Chandulal Thoria	29-06-2023	28,89,955	19,13,369	Employees dues	No	-	-	-	9,76,586	-	
6		Vikas Vishnu Jadhav	29-06-2023	26,11,786	9,35,931	Employees dues	No	-	-	-	16,75,855	-	
7		Jiten Bhagwan Uttvani	29-06-2023	77,54,952	2,71,013	Employees dues	No	-	-	-	74,83,939	-	
8		Ashish Narendra Shah	29-06-2023	2,42,44,103	-	Employees dues	No	-	-	-	2,42,44,103	-	
9		Neeta Ravindra Masurkar	29-06-2023	25,46,362	11,39,314	Employees dues	No	-	-	-	14,07,048	-	
10		Ajay Anant Vaje	30-06-2023	11,96,874	8,73,415	Employees dues	No	-	-	-	3,23,459	-	
11		Sanjay Kumar	14-07-2023	5,46,975	5,46,975	Employees dues	No	-	-	-	-	-	
12		Ronak Natwarlal Unadkat	20-07-2023	14,88,939	5,84,299	Employees dues	No	-	-	-	9,04,640	-	
13		Terence Jude Pinto	02-08-2023	44,09,414	26,17,578	Employees dues	No	-	-	-	17,91,836	-	
14		Shashikant Shankar Kalbate	14-08-2023	7,83,144	3,57,144	Employees dues	No	-	-	-	4,26,000	-	
		<b>TOTAL</b>		<b>5,79,17,307</b>	<b>1,32,30,532</b>			-	-	-	<b>4,46,86,775</b>	-	

**General Notes: -**

1. We have verified claims submitted by the employees on the basis of data shared by claimants and the information shared by the management/ HR of the corporate debtor.
2. In absence of any specific terms for interest payment to the employees, amount claimed as interest on delayed payment of dues are not admitted.